## CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

## Petition No.308/MP/2025

Subject : Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act,

2003 seeking declaration that the Notification dated 1.1.2024 of MoEF&CC is a Change in Law Event in terms of Article 10 of the Power Purchase Agreement dated 23.8.2013 read with Addendum dated 10.12.2013 executed with Tamil Nadu generation and Distribution Company Limited, and consequently allow the Petitioner to claim Change in Law compensation on account of additional expenditure incurred in terms of the said

Change in Law event.

Petitioner : Bharat Aluminium Company Limited (BALCO)

Respondent : Tamil Nadu Generation and Distribution Company Ltd.

Date of Hearing : 22.4.2025

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

: Shri Hemant Singh, Advocate, BALCO Parties Present

Ms. Supriya Rastogi, Advocate, BALCO Shri Harshit Singh, Advocate, BALCO

Shri Indrayudh Chaudhary, Advocate, BALCO

Shri Jay Lal, Advocate, BALCO Shri Arun Lal, Advocate, BALCO Shri Pawan Singh, Advocate, BALCO Shri Nishant Kumar, Advocate, BALCO

## Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed inter alia seeking declaration that the Ministry of Environment, Forest and Climate Change's Notification dated 1.1.2024 is a Change in Law event in terms of Article 10 of the Power Purchase Agreement dated 23.8.2013 read with the Addendum dated 10.12.2013 executed with Tamil Nadu Generation and Distribution Company Limited, and consequently allow the Petitioner to claim Change in Law compensation on account of additional expenditure incurred in terms of the said Change in Law event. Learned counsel further submitted that the Petitioner has also filed a similar Change in Law Petition being Petition No. 334/MP/2025 against Kerala State Electricity Board Limited and after its admission, the said Petition may be listed along with the present case.

- 2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed as under:
  - (a) Admit and issue notice to the Respondents, subject to just exceptions;
  - (b) The Respondents to file their respective replies, if any, within six weeks with a copy to the Petitioner, who may file its rejoinder, within six weeks thereafter.
- 3. The Petition will be listed for hearing on 17.7.2025.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)